

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 13537 of 2026

(YOGESH HEMNANI Vs THE STATE OF MADHYA PRADESH THROUGH SECRETARY GOVERNMENT OF
MADHYA PRADESH AND OTHERS)

Dated : 16-04-2026

Petitioner appeared in person.

*Shri Pradyumna Kibe - Government Advocate for the respondents No.1 to 4
on advance notice.*

The petition is filed as a Public Interest Litigation alleging that the respondents No.5 & 6, who are Councillor of the Municipal Corporation, Indore, had not only refused to recite National Song 'Vande Mataram' but in the official proceedings they have also shown disrespect.

Counsel for the petitioner argued that the said conduct is violative of Article 51A(a) of the Constitution of India and is also punishable under The Prevention of Insults to National Honour Act, 1971.

Issue notice to the respondents.

Shri Pradyumna Kibe, learned Government Advocate accepts notice for respondents No.1 to 4.

Let notice be issued to the respondents No.5 & 6 on payment of PF within three working days by Registered AD mode, with due acknowledgement, returnable within two weeks.

List the matter in the week commencing 11.5.2026.

(VIJAY KUMAR SHUKLA)
JUDGE

(ALOK AWASTHI)
JUDGE

